

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) Section 12(l)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that unaided private schools shall admit in class I (or pre-primary class, as the case may be) to the extent of at least 25% of the strength of the class, those children belonging to weaker sections and disadvantaged groups. A total of 13 States have admitted children under this provision in 2012-13.

No such incident has come to knowledge of the Ministry where children belonging to general category have been admitted against seats meant for the weaker sections and disadvantaged groups.

Implementation of RTE in KVs

1749. SHRI HISHEY LACHUNGPA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Right to Education (RTE) Act has been fully implemented in Kendriya Vidyalayas (KVs);

(b) if so, the reasons for not extending the teaching hours of seven and a half for the students of KVs;

(c) whether the teacher and taught ratio of 1:30 has been implemented in KVs;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the teachers working in KVs are compelled to focus more on clerical and tabulation work than engaging themselves in academic pursuits; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Sir.

(b) The Kendriya Vidyalaya Sangathan (KVS) is a pace setting organization and the implementation of the RTE Act, 2009 is mandatory. The Board of Governors of the KVS in its 91st Meeting held on 19th January, 2012 has approved 45 working hours per week for a teacher as per the norms prescribed in the RTE Act, 2009 and directions have been issued for compliance accordingly. This has been challenged in the Hon'ble Central Administrative Tribunal, Principal Bench, Delhi and as such, the matter is sub-judice.

(c) and (d) The ratio prescribed by the Right to Education Act, 2009 between pupils and teachers is 40:1 for Primary and 35:1 for Upper Primary respectively. Against this the overall teacher to student ratio in the Kendriya Vidyalayas is at 1:29.

(e) No, Sir.

(f) Does not arise.

Admission of SC/ST students in schools

†1750. SHRI JUGUL KISHORE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has any scheme to give admission in schools under reservation to students belonging to Scheduled Castes/Scheduled Tribes;

(b) if so, the details thereof;

(c) whether the children belonging to such categories are being discriminated against by teachers on the ground of untouchability and the caste; and

†Original notice of the question was received in Hindi